

Oral Order

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

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(This the 22<sup>nd</sup> Day of March, 2018)

Hon'ble Mr. Justice Dinesh Gupta, Member (Judicial)  
Hon'ble Mr. Gokul Chandra Pati, Member (Administrative)

**Original Application No.330/276/2018**  
(U/S 19, Administrative Tribunal Act, 1985)

Ritu Raj Singh aged about 45 years, Son of Shri Sadashiv Singh resident of Lal Bihara, Bamrauli, Allahabad. Presently working as junior Engineer (QS&C) in the office of Chief Engineer (Air Force) Allahabad.

..... **Applicant**

**By Advocate:**                   **Shri B.N.Chaubey**  
   **Shri Saurabh**

**Versus**

1. Union of India, through the Secretary, Ministry of Defence, South Block, New Delhi.
2. Engineer-in-Chief, Integrated Headquarters of Ministry of Defence (Army), Kashmir House, Rajaji Marg, New Delhi.
3. Chief Engineer, Headquarters Central Command, Mathatma Gandhi Marg, Lucknow - 226002.
4. Chief Engineer (Air Force) Allahabad.

..... **Respondents**

**By Advocate:**                   **Shri D.C. Mishra proxy to Shri Murli Manohar.**

**O R D E R**

**Delivered by Hon'ble Mr. Justice Dinesh Gupta, Member (J)**

Shri B.N. Chaubey and Shri Saurabh, Advocates are present for the applicant. Shri D.C.Mishra proxy to Shri Murli Manohar, Advocate is present for the respondents.

2. Counsel for the applicant stated that that vide impugned transfer order dated 28.02.2018 applicant has been transferred by the respondents ignoring the own transfer policy as well as his seniority position. He, further, stated that earlier the applicant moved a representation dated 09.02.2018 (Annexure A-8) and after passing of transfer order, he further moved a representation dated 07.03.2018 (Annexure A-10) but the respondents have not paid any heed on his representation and the same is still pending with the respondents.

3. Counsel for the applicant, lastly submitted that his grievance might be redressed in case a direction is given to the respondent No.4/Competent Authority to decide the pending representation of the applicant by reasoned and speaking order in the light of the transfer policy issued by the respondents in time bound manner.

4. Counsel for the respondents stated that this case is allotted to Shri Murli Manohar and he has no knowledge whether the representation moved by the applicant is still pending with the respondents or not and if the same is pending he has no objection to decide the same.

5. In view of the submissions made by counsel for the parties, we are of the view that no useful purpose will be served to keep this OA pending and matter can be resolved by directing the respondents to decide the representation of the applicant. Accordingly, without commenting anything on the merits of the case, the O.A. is disposed of with the direction to the respondent No.4/Competent Authority to decide the representation of the applicant dated 07.03.2018 (Annexure A-10) by a reasoned and speaking order in accordance with the transfer policy issued by them within a period of two months and communicate the decision to the applicant in writing.

**[Gokul Chandra Pati]**  
Member-A

**[Justice Dinesh Gupta]**  
Member-J

Sushil